

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

MA 1056/2018

in

C.P. No. 382/I&BP/NCLT/MAH/2018
Under Section 12 (2) and Section 7 of
IBC, 2016

In the matter of

M/s. Edelweiss Asset Reconstruction Co. Ltd.
... Petitioner

RTIL Ltd.

... Respondent

M.A. No. 1056/2018

Mr. Venkatesan S.,
Resolution Professional for RTIL Ltd.
... Applicant

Order delivered on: 03.10.2018

Coram: Hon'ble Bhaskara Pantula Mohan, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Mr. Anush Mathkar, i/b Cyril Amarchand Mangaldas

Per: V. Nallasenapathy, Member (Technical)

ORDER

On the application filed by Resolution Professional for extension of Corporate Insolvency Resolution Process (CIRP) by 90 days with effect from 04.10.2018, based on the resolution dated 03.09.2018 passed by the Committee of Creditors with 79.98% voting, this Bench hereby extends the Insolvency Resolution period by 90 days from 04th October, 2018 to 1st January, 2019.

Accordingly, this application is hereby allowed.

sd/-
V. NALLASENAPATHY
Member (Technical)

sd/-
BHASKARA PANTULA MOHAN
Member (Judicial)

